SL. No.	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGE'S ORDERS
			UKHC010200962026 **BA1/1912/2026** Bhupendra Singh Mehta --Applicant **Versus** State Of Uttarakhand --Respondent **Hon'ble Alok Mahra, J.** Mr. S.R.S. Gill, Advocate for the applicant. 2. Mr. V.S. Pal, A.G.A. for the State. 3. The applicant, who is in judicial custody in connection with FIR/Case Crime No. 153 of 2026, under Sections 29 r/w Section 21/22 of NDPS Act, registered at P.S.-Pulbhatta, District U.S. Nagar, has sought his release on bail. 4. Learned Counsel for the applicant submits that the applicant has falsely been implicated in the case; that applicant was not arrested from the spot and he has been made an accused only on the basis of the confessional statement of the co-accused, who was arrested on the spot and section 29 r/w 21/22 of NDPS Act was added during investigation; that the only incriminating evidence against the applicant is the Whatsapp chat between the co-accused and the applicant and as such there is no money trail and only on the basis of Whatsapp chat, applicant has been implicated under the aforesaid sections without there being any money trail; that there is no previous criminal history of the applicant. 5. Learned State Counsel, on the other hand, has vehemently opposed the bail application.

			6. Heard learned counsel for the parties and perused the records. 7. Having considered the submissions, under the facts and circumstances of the case and also considering the fact that the only incriminating evidence against the applicant is the Whatsapp chat between the co-accused and the applicant and as such there is no money trail and only on the basis of Whatsapp chat, applicant has been implicated under the aforesaid sections without there being any money trail, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail. 8. The bail application is allowed. 9. Let the applicant be released on bail, on executing personal bond and furnishing two reliable sureties, each of like amount, to the satisfaction of Court concerned, subject the following conditions:- "i) The applicant shall attend the trial Court regularly, and, he will not seek any unnecessary adjournment. ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of this case. iii) The applicant shall not leave India without any prior permission of the trial Court." 10. It is clarified that if the applicant misuses or violates any of the conditions, imposed upon him, the prosecution will be free to move the court for cancellation of bail. **(Alok Mahra J.)** 06.11.2026 Ujjwal